

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 433**  
ANSWERED ON 06/02/2025

VACANCIES IN LOWER JUDICIARY

433. MS. SUSHMITA DEV:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of judicial vacancies in the lower judiciary across the country, State-wise;
- (b) the total number of sanctioned and vacant posts in administrative staff, support staff, technical staff and legal aid personnel in lower judiciary across the country, State-wise; and
- (c) the steps taken by Government to expedite the filling up the vacancies in lower judiciary?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

**(a) to (c):** The details of sanctioned strength, working strength and vacancy position of judicial officers in District and Subordinate Courts, are at *Annexure-I*. Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed

in January 2007 in the Malik Mazhar Sultan case, has inter-alia, stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts. Recruitment of administrative staff, support staff, technical staff and legal aid personnel in lower judiciary does not fall in the purview of the Central Government. This information therefore, is not centrally maintained.

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**STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 433 FOR ANSWER ON 06.02.2025 REGARDING 'VACANCIES IN LOWER JUDICIARY'.**

**Posts of Judicial Officers in District and Subordinate Courts as on 30.01.2025**

Sl. NO.	States/UTs	Sanctioned Strength	Working Strength	Vacancy
1	Andhra Pradesh	639	564	75
2	Arunachal Pradesh	44	33	11
3	Assam	485	461	24
4	Bihar	2019	1536	483
5	Chandigarh	30	30	0
6	Chhattisgarh	663	465	198
7	D & N Haveli and Daman & Diu	7	6	1
8	Delhi	897	803	94
9	Goa	50	40	10
10	Gujarat	1720	1185	535
11	Haryana	781	551	230
12	Himachal Pradesh	179	160	19
13	Jammu and Kashmir	322	279	43
14	Jharkhand	705	506	199
15	Karnataka	1375	1154	221
16	Kerala	612	533	79
17	Ladakh	17	11	6
18	Lakshadweep	4	4	0
19	Madhya Pradesh	2028	1692	336
20	Maharashtra	2190	1940	250
21	Manipur	62	49	13
22	Meghalaya	99	56	43
23	Mizoram	74	45	29
24	Nagaland	34	24	10
25	Odisha	1041	841	200
26	Puducherry	36	26	10
27	Punjab	804	723	81
28	Rajasthan	1654	1312	342
29	Sikkim	35	23	12
30	Tamil Nadu	1369	1023	346
31	Telangana	560	445	115
32	Tripura	133	109	24
33	Uttar Pradesh	3700	2704	996
34	Uttarakhand	298	270	28
35	Andaman and Nicobar	1105	875	230
36	West Bengal			
<b>TOTAL</b>		<b>25771</b>	<b>20478</b>	<b>5293</b>

Source: - MIS portal of Department of Justice.

\*Combined vacancy of UT Andaman & Nicobar Island and State of WB as shown against State of West Bengal